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Ministry of Water Resources/ Ministry of Finance

- 61 Accelerated Irrigation Benefit & Flood Management Programme (merging AIBP and other programmes of water resources such as CAD, FMP etc.) (ACA)

Department of Sports

- 62 Panchayat Yuva Krida aur Khel Abhiyan (PYKKA)

Department of Food Processing Industries

- 63 National Mission on Food Processing

Ministry of Urban Development/ Ministry of Finance

- 64 Jawaharlal Nehru National Urban Renewal Mission (JNNURM) (ACA)

Planning Commission/ Ministry of Finance

- 65 Backward Regions Grant Fund (BRGF) (State Component) (ACA)

Ministry of Youth Affairs and Sports

- 66 National Service Scheme (NSS)
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Aadhaar Card for benefit of Social Welfare Schemes

2418. SHRI P RAJEEVE: Will the PRIME MINISTER be pleased to state:

(a) whether Aadhaar is mandatory for getting subsidies and benefits of social welfare as per any law, if so, the details thereof;

(b) the amount of fund that has been allocated to UID authority for enrolment of Aadhaar; and

(c) whether any of works of UID authority have been outsourced, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) The mandate of UIDAI involves issuing of the Aadhaar numbers to the residents, for which enrolment is voluntary. The usage and applications of Aadhaar for grant of subsidies and benefits of social welfare, or for any other purpose, lies within the purview of agencies/departments incharge of implementing the relevant schemes.

(b) A total amount of Rs. 2600 crore has been sanctioned by Expenditure Finance Committee so far, for providing assistance to Registrars for enrolment of 60 crore residents.

(c) The works related to enrolment of residents; technology services; testing and certification of operators and supervisors and development of training content; running of contact centre; printing of Aadhaar letters; and media, publicity and related activities have been outsourced.

Irregularities in making Aadhaar Card

2419. SHRI RAJEEV CHANDRA SHEKHAR: Will the PRIME MINISTER be pleased to state:

(a) the total quantum of tax-payer/public funds that have been spent on the UIDAI Aadhaar projects thus far;

(b) whether there have been cases of irregularities in the Aadhaar Card enrolment process, and whether these cards are being allotted without verifying the citizenship of the applicant;

(c) whether any of the agencies to whom contracts were given for collection of biometric and other data and making Aadhaar Cards, have been found to be involved in the irregularities;

(d) if so, details of the FIRs registered and action taken against the guilty in these cases; and

(e) the criteria for empanelment of agencies to give contracts for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) As on 31 December, 2013, a total expenditure of Rs. 3,813.17 crore has been incurred on the Aadhaar project.

(b) to (d) The mandate of UIDAI is to generate and assign unique identity number (Aadhaar) to residents of the country. The definition of "resident" is based on the definition of 'population register' as provided in Rule 2 of the Citizenship (Registration of Citizens and Issue of National Identity Card) Rules 2003. Aadhaar is merely an identity infrastructure, and the Aadhaar letter clearly states that it is only a proof of identity and not that of citizenship.